

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 384/TT/2026

Date: 24.08.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Ltd,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for the 2019-24 tariff block and determination of transmission tariff for the 2024-29 tariff block for asset under Project – "North Eastern Region Strengthening Scheme-XIV" in the North Eastern Region under sub section (4) of section 28 & Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

1. Detailed justification for variation in allowed ACE in the Order Vs ACE claimed of the transmission assets in the instant Petition for the 2019-24 tariff period.
2. Detailed justification for variation in FR apportioned cost Vs estimated competition cost of the transmission assets.
3. Provide the following information:
 - a. Form 9-C in Excel format for consolidation of loans from each source.

- b. Submit linked Excel for calculation of IDC statement.
 - c. Liability flow statement for the transmission asset in Excel format in reconciliation with ACE claimed.
- 4. Submit the status of the downstream transmission system of TSECL, and sharing of transmission charges.
- 5. Submit details of any LD recovered during the commissioning of the project and its adjustment, if any.
- 6. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 7. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed of based on the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)